

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

C.P. No. 254/2015  
O.A. No. 4534/2014

New Delhi, this the 18<sup>th</sup> day of August, 2015.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)**

Vandana Bagai,  
Aged about 45 years,  
D/o Shri S.S. Bagai,  
R/o I-55A, IIIrd Floor,  
Laxmi Nagar, Street No.4,  
Garhwali Mohalla, Delhi-92.

.. Petitioner

(By Advocate : Shri S.N. Sharma)

Versus

Ms. Padmini Singhla,  
Director (Education),  
Old Secretariat, Delhi.

.. Respondent

(By Advocate : Shri K.M. Singh)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. 54 Applicants have filed O.A. No.4534/2014 seeking extension of the benefit of judgment of this Tribunal in O.A. No.2671/2014 dated 26.11.2014. This Tribunal disposed of the said O.A. as under:

“In view of the stand taken by the learned counsels for the parties, the present Original Application is disposed of in terms of the Order dated

26.11.2014 passed by this Tribunal in O.A. No.2671/2014 (ibid). It is made clear that only such Guest Teachers/applicants, who will make representation within one week from the date of receipt of a copy of this Order, will be considered in terms of the aforementioned Order of the Tribunal for the current academic session. The stand taken by Mr. Tandon, learned counsel that only such Guest Teachers, who will make representation by a particular date, would be considered for engagement, may not be construed as if he has given an undertaking to consider them. Consideration for continuance / reengagement, as directed by this Tribunal in terms of Order dated 26.11.2014 in O.A. No.2671/2014 (ibid), should be completed within four weeks after the representation is made by individual Guest Teacher. No costs.

Complaining violation of the aforesaid order, the 1<sup>st</sup> applicant in O.A. No.4534/2014 filed the present O.A.

3. The respondents vide their counter categorically stated that in compliance of the orders of this Tribunal, the name of the applicant was referred to Deputy Director of Education (East) for processing her engagement as Guest Teacher (Sanskrit) subject to fulfilment of the eligibility criteria along with the other applicants in the O.A. and also along with other candidates. On verification, it was found that the date of birth entered in the online application form earlier by the applicant was different from the date of birth mentioned in the original certificate of Delhi Secondary School Examination issued by the CBSE.

4. It is further submitted that even as per the Recruitment Rules for TGT (Sanskrit), the upper age limit fixed for Female candidates

was 42 years as on 01.07.2013 and even as per the date of birth mentioned in her original certificate of Delhi Secondary School Examination, the applicant was found overage, and as a result, the case of the applicant could not be considered. In compliance of the orders of this Tribunal, the cases of all the 54 applicants in the O.A. were considered by the respondents, and in view of overage of the applicant, she could not be engaged as a Guest Teacher.

5. In the circumstances, we are satisfied that the respondents have substantially complied with the orders of this Tribunal. Accordingly, the CP is closed as devoid of any merit. Notice issued to the respondent/contemnor is discharged. No costs.

**(K.N. SHRIVASTAVA)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

*/Jyoti/*